

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 13021/2020

(Arising out of impugned final judgment and order dated 20-10-2020 in WPC No. 3037/2020 passed by the High Court of Delhi at New Delhi)

NATIONAL FORUM ON PRISON REFORMS

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

(With IA No. 121297/2020 - CLARIFICATION/DIRECTION, IA No. 123667/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 110563/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 110561/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 124734/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 110562/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 13738/2020 (XIV)

(With IA No. 112726/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 112862/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 13737/2020 (XIV)

(With IA No. 110766/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-12-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Kanhaiya Singhal, AOR

Mr. Satya Mitra, AOR

Mr. Tanveer Ahmed Mir, Adv.

Mr. Arjun Singh Bhati, AOR

For Respondent(s)

SLP (C) No. 13021/2020 etc.

Mr. Chirag M. Shroff, AOR
Ms. Abhilasha Bharti, Adv.

Ms. Nidhi, AOR
Mr. Jaydip Pati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 07.12.2020.

Interim orders to continue till 07.12.2020.

(NIDHI AHUJA)
AR-cum-PS

(ANAND PRAKASH)
BRANCH OFFICER